

CENTRAL UNIVERSITIES (AMENDMENT) BILL

MR. DEPUTY-SPEAKER: / Shrimati Kaul.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Mr. Deputy-Speaker, Sir, I beg to move:

"That the Bill further to amend the Banaras Hindu University Act, 1915, the Aligarh Muslim University Act, 1920, the Delhi University Act, 1922, the Visva-Bharati Act, 1951, the Jawaharlal Nehru University Act, 1966, the North-Eastern Hill University Act, 1973 and the University of Hyderabad Act, 1974, as passed by Rajya Sabha, be taken into consideration."

This Bill is designed mainly to give effect to the recommendations of the Public Accounts Committee and the Lok Committees on Subordinate Legislation and on Papers Laid on the Table. As recommended by these Committees the Bill seeks to make provision for publication in the Official Gazette and laying before Parliament of all Statutes, Ordinances and Regulations of the Central Universities and also for laying the annual reports and annual accounts together with the audited papers before Parliament.

MR. DEPUTY-SPEAKER: How much more time will you take?

SHRIMATI SHEILA KAUL: To read this? About six or seven minutes.

MR. DEPUTY-SPEAKER: You complete it.

SHRI CHITTA BASU (Barasat): How can she continue? Private Member's Business is there.

MR. DEPUTY-SPEAKER: Madam, you may continue next time.

SHRI ATAL BEHARI VAJPAYEE (New Delhi): I request the Minister to consider the Bill. It is being opposed by Universities' former Vice-Chancellor.

MR. DEPUTY-SPEAKER: Now, we take up Private Members' Business.

15. hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY FIRST REPORT

SHRI V. C. SREENIVASA PRASAD (Chamarajanagar): I beg to move:

"That this House do agree with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd October, 1982."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd October, 1982."

The motion was adopted.

MR. DEPUTY SPEAKER: Now, Bills for Introduction.

HINDU MARRIAGE (AMENDMENT) BILL*

(Substitution of section 8, etc.)

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955."

The motion was adopted.

SHRI BAPUSAHEB PARULEKAR: I introduce the Bill.